

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 13668/2015  
(Arising out of impugned final judgment and order dated 13-01-2015  
in WA No. 2/2015 passed by the High Court of Chhattisgarh at  
Bilaspur)

OMKAR SINHA &amp; ANR.

Petitioner(s)

VERSUS

SAHADAT KHAN &amp; ORS.

Respondent(s)

(With IA No. 1/2015 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 13684/2015 (IV-C)

(With IA No. 4/2016 - exemption from filing O.T. and IA No. 3/2015  
- EXEMPTION FROM FILING O.T. and IA No. 1/2015 - EXEMPTION FROM  
FILING O.T. and IA No. 2/2015 - PERMISSION TO FILE ANNEXURES)

Date : 04-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Navin Prakash, AOR

For Respondent(s)

Mr. Vikrant Singh Bais, AOR

Mr. Sourav Roy, Dy.A.G.  
Mr. Mahesh Kumar, Adv.  
Mr. Kaushal Sharma, Adv.  
Ms. Devika Kahanna, Adv.  
Ms. V. D. Khanna, Adv.  
M/s. VMZ Chambers, AOR

Mr. Niraj Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E RIt is submitted on behalf of the petitioners that the  
arguing counsel is not keeping well.The matters stand adjourned to 22<sup>nd</sup> April, 2022.(NIDHI AHUJA)  
AR-cum-PS(RENU KAPOOR)  
BRANCH OFFICER